

ITEM NO.13

Court 8 (Video Conferencing)

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).682/2021

(Arising out of impugned final judgment and order dated 20-01-2020
in TA No.792/2019 passed by the High Court Of Gujarat At Ahmedabad)

PRINCIPAL COMMISSIONER OF INCOME TAX 2

Petitioner(s)

VERSUS

MUNDRA INTERNATIONAL CONTAINER TERMINAL PVT.LTD.

Respondent(s)

Date : 29-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. Vikramjit Banerjee ASG

Mr. Rupesh Kumar, Adv.

Mr. B. K. Satija, Adv.

Ms. Vimla Sinha Adv

Ms. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP(C)No.25235 of 2019.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master